

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 31/9/NCLT/AHM/2017**

Coram:

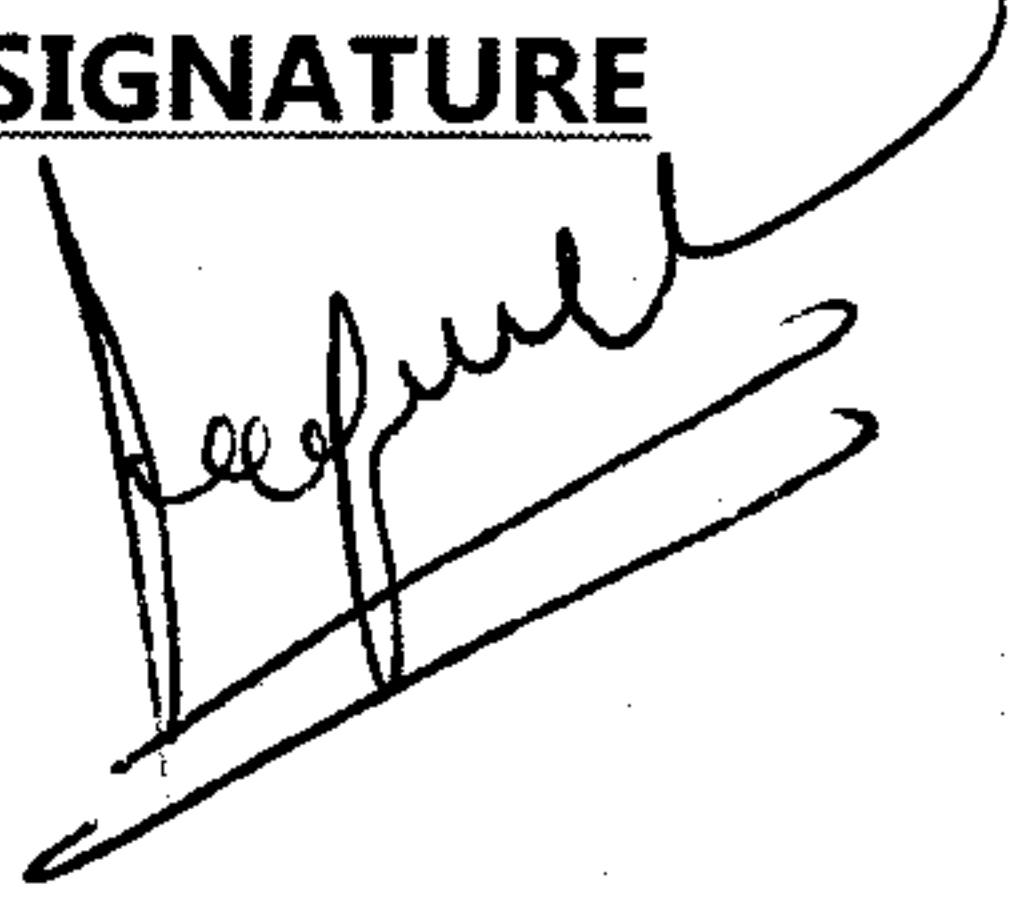
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

Name of the Company: Eshaani Fashion Pvt Ltd.  
V/s.  
Jaibhagwati Textprint Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	CA (Pr.) HITEN PARIKH	CA	PETITIONER	
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**ORDER**

Learned FCA Mr. Hiten Parikh present for Operational Creditor/ Petitioner. None present for Respondent.

Heard arguments of Learned FCA appearing for operational creditor.

This Tribunal asked the FCA whether the copy of the petition has been served on the Respondent as required by Rule 6(2) of Insolvency and Bankruptcy of Adjudication Rules.

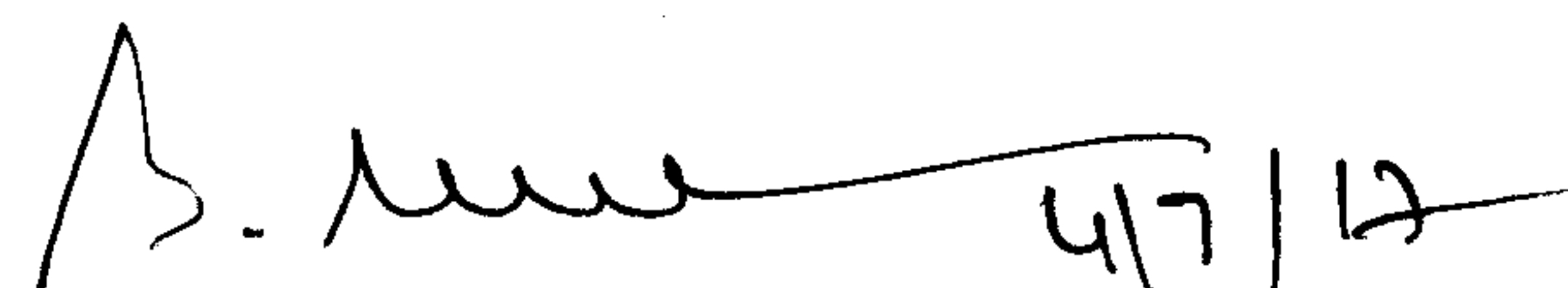
Learned FCA stated that he will verify and state. Thereafter Learned FCA is not present when the matter is again called for hearing.

Perusal of the petition show that the letter dated 27.06.2017 is filed stating copy of the application sent to Respondent along with track report which shows that a cover was sent to respondent on 21.04.2017 and it was served on 22.04.2017.

Perusal of the petition further show that on 16.05.2017 a resolution was passed by the Board of Director of the petitioner company to file this case. Therefore, the postal receipt and the track report may not relate to service of copy of this petition.

Hence, petitioner is directed to serve a copy of this petition on Respondent along with copy of this order informing the date of hearing and file proof of service.

List the matter on 10.07.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 4th day of July, 2017.